

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**1260/252/ND/2018**

**IN THE MATTER OF:**

**Assistant Commissioner of IT**

**...PETITIONER**

**Vs.**

**ROC**

**M/s. HY Media and Entertainment Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 22.10.2019**

**Coram:**

**SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor**

**:Ms. Bhawna Singh, Advocate for  
I.T. Dept.**

**For the Respondent/ Corporate-debtor**

**:Mrs. Sweety Khattar Kumar,  
AROC**

**ORDER**

Heard the submissions made by the proxy counsel for the Income Tax Department. AROC is present. Proxy counsel for the I.T. Department has submitted that the arguing counsel is not available today. Post the matter to 5<sup>th</sup> November, 2019.

**Sd/-**

**(V.K. Subburaj)  
Member (T)**

**Sd/-**

**(P.S.N. Prasad)  
Member (J)**